THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir. Underground freedom fighters are eligible for Swatantra Sainik Samman Pension provided that they remained under ground for six months as:

(i) a proclaimed offender; or

(ii) on whom an award for arrest/head was announced, or

(iii) on whom detention order issue but not served.

(b) and (c). Do not arise.

ESI hospitals in Koraput District (Orissa)

1776. SHRI K. PRADHANI: Will the Minister of LABOUR be pleased to state:

(a) the total number of ESI hospitals set up in Orissa;

(b) whether Government have a proposal to set up some more number of ESI hospitals in the tribal districts of the country, particularly in the mining areas;

(c) if so, whether the proposal to open ESI hospital in the Koraput district of Orissa is likely to be taken into consideration in 1982-83; and

(d) if so, the progress made so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) 4 ESI Hospitals and 2 Annexes have been set up in the States.

(b) The ESI Corporation will be setting up a number of new hospitals at selected places all over the country including districts with the tribal population. The ESI Scheme does not, however, apply to mines.

(c) and (d). A 25 bed ESI Hospital is already functioning at Jayakaypur in the district Koraput and there is no proposal for the present to set up any new hospital in that area.

Visit to Sites of Kelsinga Kalahandi

1777. SHRI RASABEHARI BEHERA: Will the Minister of INDUSTRY be pleased to state:

(a) whether a central team visited the sites of Kesinga, Kalahandi District, Orissa for industrial nucleus projects; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) For intensive industrialisation under the nucleus plant programme, five districts/areas including Kalahandi district have been identified at the instance of State Government of Orissa. Task Force consisting of Central and State Government officials was constituted to report on project possibilities that can be taken up for industrialisation. The Task Force visited various sites in the State including Kelsinga in Kalahandi District during the period 14th to 19th January, 1982. The Task Force is presently at work finalising thei report.

बीड़ी श्रमिकों में क्षय रोग

1778. श्रीमती उषा प्रकाश चौधरी: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बीड़ी श्रमिक क्षय रोग के अधिक प्रवण हैं;

(ख) क्या इस बारे में कोई अध्ययन किया गया है और यदि हां, तो तत्संबंधी ब्यौरे क्या हैं;

(ग) बीड़ी श्रमिकों में क्षय रोग को रोकने और इस रोग के उपचार के लिए क्या कदम उठाए जा रहे हैं और

(घ) बीड़ी श्रमिकों को इस रोग से बचाने के लिये सरकार किन उपायों पर विचार कर रही है?

श्रम मंत्रालय में उप-मंत्री (श्री धर्मवीर) (क) बीड़ी श्रमिकों में क्षय-रोग की घटनाएं ध्यान में आई हैं ।

(ख) कोई भी अध्ययन विशेष रूप से बीड़ी श्रमिकों के बीच क्षय रोग की व्यापकता को मालूम करने के लिए नहीं किया गया है, जो अन्य श्रमिकों के बीच क्षयरोग की [illegible] के प्रतिकूल हो ।

(ग) बीड़ी कर्मकार कल्याण विधि के अन्तर्गत स्थापित किए गए स्थिर और चलते फिरते औषधालयों द्वारा बीड़ी श्रमिकों को चिकित्सीय सुविधाएं प्रदान की जा रही है। इसके अतिरिक्त, निधि के अन्तर्गत मैसूर में दस 'पलंगों' वाला एक अस्पताल और नीम-टीटो, पश्चिम बंगाल में एक चैस्ट क्लिनिक है। क्षय रोग से पीड़ित बीड़ी श्रमिकों को विविशिष्ट इलाज प्रदान करने के लिए टी. बी. अस्पतालों में पलंगों को आरक्षित करने के लिए योजना शुरू की गई है । इस योजना में संबंधित श्रमिकों को पलंगों संबंधी खर्च, निर्वाह भत्ता, भोजन की कीमत और द्वितीय श्रेणी रेल किराया देने की व्यवस्था है ।

(घ) बीड़ी कर्मकार कल्याण निधि द्वारा प्रदान की गई चिकित्सीय सुविधाओं का उद्देश्य राज्य सरकारों द्वारा प्रदान की गई सामान्य सुविधाओं को अनुपूरित करना है । सरकार की यह नीति है कि उन स्थलों पर सुविधाओं को अनुपूरित किया जाय जहां बीड़ी श्रमिक बहुत अधिक संख्या में हैं, जिन्हें अन्यथा राज्य सरकारों द्वारा उपलब्ध कराई गई चिकित्सीय सुविधाओं से पर्याप्त लाभ नहीं पहुंचता है ।

Control of pollution by chemical and other industrial units

1779. SHRI BHIKU RAM JAIN. Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to consider the expenditure incurred by chemical and other industrial units for pollution control on par with that on research and development for taxation purposes and also make available soft loans for the setting up of effluent treatment facilities; and

(b) what other steps are proposed by Government to induce and even more interest in controlling pollution?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C.P.N. SINGH): (a) No Sir, there is no such proposal under consideration in the Department.

(b) Provisions exist in the Water (P&CP) Cess Act, 1977 according to which any person or local authority installing any plant for the treatment of sewage or trade effluent is entitled for a rebate of seventy per cent of the cess payable by such person or local authority. Besides, this, no other proposal is under consideration.

Reallocation of Plan Funds by Review meeting of Planning Commission

1780. SHRI D. P. YADAV:
SHRI MADHAVRAO SCINDIA:

Will the Minister of PLANNING be pleased to state

(a) whether a review meeting was held by the Planning Commission recently and the reallocation of plan funds on various priorities were decided;

(b) if so, the details thereof; and

(c) whether as a review of the plan allocation, the social schemes have suffered due to resources shortage?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) In the Planning Commission meeting held on 28-12-1981, the six monthly review regarding the progress in the implementation of the 1981-82 plan programmes